IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI PRINCIPAL BENCH

(IB)-505(PB)/2017

IN THE MATTER OF:

Sunlight Pest Control Service

... Applicant/Petitioner

Vs.

Punj Lloyds Limited

.... Respondent

Order under Section 9 of Insolvency & Bankruptcy Code, 2016

Order delivered on 20.11.2017

Coram:

CHIEF JUSTICE (Retd.) M.M.KUMAR Hon'ble President

Ms. Deepa Krishan Hon'ble Member (T)

For the Petitioner/Applicant :

Mr. Rutuja Patil, Legal Representative

Ms. Anubhuti Seth (Advocate) Legal Rep.

For the Respondent

Ms. Mrinal Bharti & Mr. Tarun Biswas,

Advocates

ORDER

The matter is pending for consideration before three-Member Bench of the Tribunal and has to be listed after the pronouncement of that order in the matter of (IB)-190(PB)/2017 Union Bank of India vs. Era Infra Engineering Ltd.

This is a new petition. A copy of the paper book has already been served on the respondent. Let reply be filed within 10 days with a copy in advance to the Counsel for the petitioner.

Rejoinder, if any, be filed within 5 days thereafter with a copy in advance to the Counsel opposite.

List for further consideration on 7th December, 2017.

54/-

(CHIEF JUSTICE M.M.KUMAR)
PRESIDENT

50/-

(DEEPA KRISHAN) MEMBER(TECHNICAL)

20.11.2017 V.Sethi